

- (a) whether it is a fact that the Home Ministry has a proposal to issue every adult resident in the country an identity card;
- (b) if so, the details of the proposal and Government's decision thereto;
- (c) whether this card will be in addition to the biometric cards being issued by the Unique Identification Authority of India (UIDAI); and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Sir. The Government has decided to create a National Population Register (NPR) by collecting information on specific characteristics of all usual residents in the country. The NPR would also have photographs, 10 finger prints and 2 IRIS prints of all usual residents who are of age 5 years and above. As per the approved procedure, NPR database would be sent to Unique Identification Authority of India (UIDAI) for de-duplication and generation of Aadhaar Number. Financial proposals for issuance of Resident Identity (Smart) Card (RIC) under the NPR are under the consideration of Expenditure Finance Committee (EFC). The scheme has not yet been approved.

(c) and (d) The mandate of the Unique Identification Authority of India (UIDAI) is to issue Unique Identity Numbers (Aadhaar) to all residents of the country and not a Card. The UIDAI is generating Aadhaar numbers and communicating it to the residents through a letter. UIDAI has informed Government that UIDAI is not issuing any card. However, it is learnt that the National Payment Corporation of India has tied up with the UIDAI for issue of 'RuPay cards' (Dhan Aadhaar cards) which serves as ATM/micro-ATM cards and about 250 such cards have been issued by Bank of India.

Rehabilitation of persons released from jail

1647. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what action has been taken by the Ministry for rehabilitation of cases, in which persons are released from alleged charges by our courts after spending sizable time in prison but when such persons are released from jail, our society is not accepting them very easily and their families are in deep trouble due to very weak financial condition as they spent huge money in lengthy judicial process;
- (b) how many such cases are identified during last three years; and
- (c) what action has been taken by the Ministry to dispose such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) "Prison" is a State subject under List-II of the Seventh Schedule to the

Constitution and, therefore, prison administration is primarily the responsibility of the State Governments. However, Government of India has issued a specific advisory on 15th June, 2011 to States/UTs regarding educational programme with Indira Gandhi National Open University (IGNOU) for the prison inmates.

Pending scheme under BSUP and IHSDP in Madhya Pradesh

1648. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) by when the pending scheme of Indore and Jabalpur under Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) plan will be completed; and

(b) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION CULTURE (KUMARI SELJA): (a) and (b) No scheme or project pertaining to Indore or Jabalpur is pending for sanction at the Central Government level. 3 projects have been sanctioned for Indore involving 8017 dwelling units for the urban poor with project cost of Rs. 156.27 crore and 4 projects, for Jabalpur involving 8500 dwelling units with project cost of Rs. 87.53 crores under Basic Services to the Urban Poor component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The projects are implemented by agencies of the Government of Madhya Pradesh. The completion of the projects depends on the schedule of the respective agencies. However, the Central Government has advised all State Governments to complete the projects sanctioned by the end of the Mission period.

Earthquake engineering code by BIS

1649. DR. K.P. RAMALINGAM: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Bureau of Indian Standards (BIS) has laid out earthquake engineering codes for various structures and Housing and Urban Development Corporation have published guidelines on quake safe construction;

(b) if so, whether Government has constituted any *ad-hoc* body to ensure that those guidelines and engineering codes have been followed by new structures in the country; and

(c) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION CULTURE (KUMARI SELJA): (a) Yes, Sir, Bureau of Indian Standards (BIS) has published various standards/codes